GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4473 ANSWERED ON:07.09.2012 VIOLENCE AGAINST WOMEN

Gaikwad Shri Eknath Mahadeo; Ganeshamurthi Shri A.; Jeyadural Shri S. R.; Kodikunnil Shri Suresh; Ponnam Shri Prabhakar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) has expressed its concern over the safety of women in the country;
- (b) if, the details thereof along with the number of cases registered, disposed off and pending with the NCW during each of the last three years and the current year regarding harassment and offences against women, State/UT-wise;
- (c) whether the NCW has sought reports of the State Governments on cases of assault on women;
- (d) if so, the State-wise details thereof along with the details of the States who have not yet submitted the report in this regard;
- (e) whether the NCW has submitted its report on such cases to the Government; and
- (f) if so, the details thereof along with the action taken by the Government thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Yes, Madam. The total number of complaints received, disposed of and pending with National Commission for Women (NCW) during each of the last three years and the current year is as follows:

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Year Complaints Registered Pending at various stages 2009 15566 14716 2010 15700 14348 2011 15870 10928 2012 as on 03.09. 2012 11223 4091 Total: 58359 44083
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State/UT-wise statement of the number of complaints received by NCW for the last three years and current year is at annex.

- (c) to (f): The complaints received at the Commission are acted upon in the following manner:-
- i. The complaints of police apathy / police inaction are forwarded to the concerned State Governments for ensuring a timely & fair investigation of the matter. The Action Taken Reports (ATR) thus received from the corresponding State Governments are examined and further monitored.
- ii. For serious crimes, the Commission constitutes Inquiry Committees, which makes on the spot inquiries, examines various witnesses, collects evidence and submits reports with recommendations. Such investigations help in providing immediate relief and justice to the victims of violence and atrocities. The Commission monitors the implementation of the recommendation of the Inquiry Committees by taking up the matter with the concerned State Governments / Authorities.
- iii. Family disputes / matrimonial disputes are resolved through counseling. Both the parties are called to NCW for a personal hearing and are counseled to save their matrimonial home.
- iv. In some complaints, written replies / comments on affidavits are sought from the opposite parties / respondents in response to the allegations leveled against them in the complaint.
- v. Some complaints received from women are also forwarded to the various State Commissions for Women, the National Human Rights Commission, the National Commission for SC/ST and their State counterparts for initiating appropriate action at their end. These complaints are those complaints which are not directly related to the deprivation of women rights.
- vi. Some complaints related to "Domestic Violence / Matrimonial Dispute" are forwarded to the concerned authorities for appropriate

action in view of the provisions of the Protection of Women from Domestic Violence Act, 2005. In many complaints, the District Magistrate & Collector and the Superintendent of Police are urged upon to provide necessary legal aid and guidance to the victims of "Domestic Violence" under the Protection of Women from Domestic Violence Act, 2005.

In addition to the above, the following procedure is followed for the closure of complaints:-

- (i) The complaints which are non-mandated are closed.
- (ii) The complaints wherein the ATRs depict that the matter has already been charge-sheeted /presented before the concerned Court, the same are ordinarily closed as being sub-judice before a court.
- (ii) In complaints related to the alleged heinous crimes on women like that of rape, dowry death, etc., the ATRs received are examined in detail and if necessary, further status reports be sought from the concerned authorities (unless otherwise the matter is sub-judice). Such matters are monitored till they are presented before the concerned Court. Regardless of any fact whatsoever, the decision in such cases are communicated to the complainant for his/her view within 90 days of the receipt of ATRs. If no communication is received back from them within the prescribed period, the complaint will be closed.
- (iv) The complaints wherein the ATRs depict that the allegations levelled in the complaint could not be substantiated on investigation, or that the complaint was of frivolous or like nature, vague, etc. such complaints are also closed.

However, besides taking action on individual complaints, the Commission also takes up the pending cases with the concerned State Governments. The Commission in the recent past took up the matter of pendency of ATR on the part of State Government by writing to the authorities of Bihar, Madhya Pradesh, Uttar Pradesh and Haryana as a large number of cases registered belongs to these States.

The Government monitors the pendency of the cases with NCW and a monthly report is called from NCW regarding the disposal of cases.